ITEM NO.32 COURT NO.12 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 36731/2025

[Arising out of impugned final judgment and order dated 20-12-2024 in WRIT-A No. 30491/2014 passed by the High Court of Judicature at Allahabad]

HITESH KUMAR GOYAL Petitioner(s)

VERSUS

LIFE INSURANCE CORPORATION OF INDIA & ORS. Respondent(s)

Date : 21-05-2026 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. Paramjit Singh Patwalia, Sr. Adv.
Mr. Nilanjan Sen, Adv.
Mr. Sumeir Ahuja, Adv.
Mr. Kamal Joshi, Adv.
Mr. Shubham Bhalla, AOR

For Respondent(s) Mr. Gautam Narayan, Sr. Adv.
Ms. Asmita Singh, AOR
Ms. Asmita Singh, Adv.
Ms. Ankita Makan, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Re-list on 10.08.2026 with the understanding that the matter would be taken up after completion of the hearing in all the other matters in the list.

Signature Not Verified
Digitally signed by babita pandey
Date: 2026.05.21 17:48:54 IST
Reason:

(BABITA PANDEY)
AR-CUM-PS

(CHETNA BALOONI)
COURT MASTER (NSH)